Tribunal/Labour Courts of the disputes after the lapse of five/ten years from the date of arguments; and

(b) if so, what is the justification thereof?

THE MINISTER OF LABOUR (SHRI BINDESHWARI DUBEY): (a) The Delhi Administration have informed that there is no such gase.

(b) Does not arise.

943. [Transferred to the 29th November 1988.]

🔐 🕜 देश में भूख के कारण हुई मौतें

94.4. श्री विश्वासराव रामराव पाटिल: क्या कृषि मंत्री यह बातने की क्षा कुरी कि:

- ं (क) क्या मरकार को देश के विभिन्न भागों में गत छः महीनों के दौरान भूख के कारण हुई मौतों की जानकारी है;
- (खं) यदि हां, तो उसका व्याग नयः है: সাং
- ्राप्तः (स) केन्द्रीय सरकार द्वारा इस संबंध में क्या कदम जठाये गये है ?

धृषि मंद्रालय में धृषि श्रौर सह-कारिता विभाग में राज्य मंदी (श्री श्याम लाल यादव) (क) देश के किसी भी हिस्से से भूख के कारण मीत होने की कोई सूचना नहीं मिली है।

क्रम्म क (ख) ग्रीर (ग) प्रश्न ही नहीं उठते । , ক্রিম ক । कि " Shifting of Gymkhana Club

945. SHRI SHIV PRATAP MISHRA:
* Will the Minister of URBAN DEVELOP* MENT be pleased to state:

- (a) whether Government propose to shift Delh; Gymkhana Club and use the space for building houses for V.I.Ps.; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOP-

MENT (SHRI DALBIR SINGH): (a) and (b) A Working Group constituted by the Ministry of Urban Development has made certain redevelopment proposals which inter alia involve change of landuse of the Area under Delhi C, which any view on these recommendations and thence there is no proposal at the moment to shift the Delhi Gymkhana Club.

Discovery of new deposits of bentonite in

946. SHRI SHIV PRATAP MISHRA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether huge deposits of bentonite have been discovered in Bihar: and (5)
(b), if so, the details thereof?

THE MINISTER OF STEEL AND MINES (SHRI M. L. FOTEDAR): (a) and (b) A reserve of 12.86 Million Tonnes of Bentonite in Bihar comprising of 6 Million Tonnes in Sahebganj district and 6.86 Million Tonnes in Santhal Parganas has been estimated recently.

Affairs of ICAR

947. SHRT SHIV PRATAP MISHRA: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether Government's attention has been drawn to the news item which appeared in the 'Hindustan Times' of the 14th September, 1988 under the caption 'I C.A.R. scientists demoralised' regarding affairs of the I.C.A.R.; and
- . (b) if so, the steps taken by Government to remove the grievances of the scientists?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURAL RESEARCH AND EDUCATION IN THE MINISTRY OF AGRICULTURE (SHRI HARI KRISHNA SHASTRI): (a) Yes, Sir.

(b)(i) Government have decided to adopt the University Grants Commis-

sion's scales of pay for the scientists engaged in teaching, research and extension in the ICAR system.

(ii) Government have completed the examination of the recommendations of the C. V. K. Rao Committee. The IARI has prepared specific guidelines for approval of research projects by the Research Coupcil of the Institute.

Implementation of 20 Point Programme in relation to Welfare of SC and ST

- 948. SHRIMATI SUDHA VIJAY JOSEI: Will the Minister of WELFARE be pleased to state:
- (a) whether the implementation of the 20 Point Programme in relation to the welfare of Scheduled Castes and Scheduled Tribes people is being reviewed and drawbacks in the same have been noticed;
- (b) whither the programme is being revised with a view to make it more result-oriented and see that more practical benefits flow to economically downtrod-den recople; and
 - (c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI SUMATI ORAON): (a) The progress under Point 11 "Justice to Scheduled Castes and Scheduled Tribes" under 20-Point Programme in relation to welfare of Scheduled Castes and Scheduled Tribes is being reviewed through monthly and quarterly progress reports received from States/UTs implementing Special Component Plans for Scheduled Castes and Tribal sub-Plans for Scheduled Tribes. Wherever drawbacks in progress in relation to targets are noticed, the same are brought to the notice of implementing States/UTs for immediate remedial steps.

(b) and (c) The restructured 20-Point Programme is result-oriented. It aims at removal of handicaps and impediments in the path of growth and development of Scheduled Castes and Scheduled Tribes so as to bring them at par with rest of the society. The programme aims at:

(i) compliance with the Constitutional provisions and laws for the Scheduled Castes and Scheduled Tribes;

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- (ii) possession of land allotted to Scheduled Castes and Scheduled Tribes;
- (iii) revitalisation of the land allotment programme;
- (iv) organising and assisting special coaching programmes to improve educational standards;
- (v) eradicating scavenging and undertaking special programmes for the rehabilitation of Safai Karamoharis;
- (vi) provide better direction and adequate funds for the Special Component Programmes;
- (vii) pursuance of programmes for the fuller integration of Scheduled Castes and Scheduled Tribes with the rest of the society; and
- (viii) rehabilitation of tribals displaced from their habitats.

Enquiry in almonds stock case of NCCF

- 949. SHRI PUTTAPAGA RADHA-KRISHNA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:
- (a) whether an Assistant Manager II in NCCF was placed under suspension in February/March, 1980 for committing serious bungling with NCCF's stocks while working as Incharge of Lawrence Road godown;
- (b) whether it is a fact that there were 5 charges against the officer and he was let off merely on a warning on one of the charges;
- (c) whether it is also a fact that one of the charges was not pursued by the Presenting Officer;
- (d) whether it is also a fact that vital documents/witnesses were not produced before the Enquiry Officer on another charge and the Enquiry Officer had commented about the charged officer's suspicious role and his possible involvement